

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF IDRISHTI INDIA LIMITED**RELEVANT PARTICULARS**

1.	Name of Corporate Debtor	DRISHTI INDIA LIMITED
2.	Date of incorporation of Corporate Debtor	27th July, 1994
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74899DL1994PLC060496
5.	Address of the registered office and principal office (if any) of Corporate Debtor	C - 161, East of Kailash, New Delhi-110065, India
6.	Insolvency commencement date in respect of Corporate Debtor	1st November, 2021 (IRP received communication from Hon'ble NCLT, Principal Bench, New Delhi, on 03/11/2021. Hence, date of commencement is considered as 3rd November, 2021)
7.	Estimated date of closure of insolvency resolution process	29th April, 2022
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Name – Ms. Priyanka Chouhan IBBI Reg. No.: IBBI/IPA-001/IP-P-02348/2020-2021/13447
9.	Address & email of the interim resolution professional, as registered with the board	Reg. Add : 5, Commanders Colony, Panchyawala, Sirsi Road, Near Annpurna Dharam Kanta, Jaipur, Rajasthan-302034 Email: pc18lawyer@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: Resurgent Resolution Professionals LLP (IPE), 905, 9th Floor, Tower C, Unitech Business Zone, The Close South, Sector-50, Gurugram, Haryana-122018 Email: drishti.crp@gmail.com
11.	Last date for submission of claims	17th November, 2021 (from the date of order received by the IRP on 3rd November, 2021)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in (b) www.resurgentnp.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Drishhti India Limited** on **1st November, 2021** (IRP received communication from Hon'ble NCLT, Principal Bench, New Delhi on 03/11/2021. Hence, date of commencement is considered as 3rd November, 2021).

The creditors of **Drishhti India Limited** are hereby called upon to submit their claims with proof on or before **17th November, 2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims may be submitted in the specified Forms B, C, CA, D, E and F in terms of Regulations 7, 8, 8A, 9 & 9A of the Insolvency & Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the Operational Creditors, Financial Creditors, Workmen or Employees, Authorized Representative of group of workmen & employees & other creditors respectively as the case may be.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Date: 04.11.2021

Place: New Delhi

Priyanka Chouhan, Interim Resolution Professional
Reg No.: IBBI/IPA-001/IP-P-02348/2020-2021/13447